

ITEM NO.58

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 8930/2025

[Arising out of impugned final judgment and order dated 26-05-2025 in CRLRP No. 128/2024 passed by the High Court of Delhi at New Delhi]

SANJAY RATHORE

Petitioner(s)

VERSUS

STATE (GOVT. OF NCT DELHI) & ANR.

Respondent(s)

(IA No. 144126/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 144127/2025 - EXEMPTION FROM FILING O.T.)

Date : 10-06-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE MANMOHAN

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. Dilip Singh, Adv.
Mr. R Karthik, Adv.
Mr. Arnav Mehta, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Mr. Amit Bhardwaj, Adv.
Mr. Piyush Sardana, Adv.
Mr. Sk Warish Ali, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. After hearing learned counsel for the petitioner, we are not inclined to interfere with the orders impugned passed by the High Court.
2. The present petition is, accordingly, dismissed.

3. However, at the request of learned counsel for the petitioner, the petitioner is allowed two weeks' time to surrender.

4. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)